

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22769/2004

(From the judgement and order dated 21/11/2003 in CWP No. 17894/2003
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

HARVINDER SINGH

Petitioner(s)

VERSUS

STATE OF PUNJAB & ORS.

Respondent(s)

(With appln. for c/d in filing SLP)

Date: 05/12/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL

HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner(s)

Mrs. Sureshta Bagga,Adv.

For Respondent(s)

Mr. R.K.Rathore,Addl.A.G.(Pb.)

Mr. M.K.Verma,adv.

Mr. Arun K. Sinha,Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter the matter is adjourned.

Not to be listed before four weeks.

[SUMAN WADHWA]

COURT MASTER

[MADHU SAXENA]

COURT MASTER